

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**I.A. No. 11/2016 In TP 136/397-398/NCLT/AHM/2016**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2016**

Name of the Company: **Nishal Rajsakha  
V/s.  
BND Fashion Pvt. Ltd. & Ors.**

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	KUNJAL DALAL	PCS.	Resp 2 & 3	ICA Jalep
2.	COUNSEL MR. ASTAD RANDERIA			A. Randaria
	A/w MR. ROHIT LALWANI			Rohit
	I/B KHEMANI AND ASSOCIATES			

**ORDER**

Learned PCS Mr. Kunjal Dalal present for Applicants/Original Respondents 2&3.  
Learned Advocate Mr. Astad Randeria alongwith Learned Advocate Mr. Rohit Lalwani present for the Respondent/ Original Petitioner.

Heard Learned PCS for Applicants and Learned Advocate for Respondent. The controversy involved is whether Respondent/Original Petitioner is shareholder or not. Hence, application is admitted.

Respondent/Original Petitioner shall file their reply on or before 12.12.2016 serving a copy in advance to the Applicants/Original Respondents 2&3.

List the matter on 12.12.2016 for hearing.

  
/7.10.16  
**(BIKKI RAVEENDRA BABU)**  
**MEMBER JUDICIAL**

Dated this the 17<sup>th</sup> day of October, 2016